

(b) and (c). The construction of Yatri Niwas normally takes about two years to complete. Since the construction of a Yatri Niwas is a 7th Plan Scheme, in the first two years of the Plan only 16 projects have been approved. As detailed below during 1985-86 funds were released to 7 State Governments and in the year 1986-87 to 8 State Governments (for 9 projects) for construction of Yatri Niwas, the question of full utilisation of funds at this stage, therefore, does not arise.

Funds were released to the following States during 1985-86 :—

1. Haryana (Kurukshetra)
2. Andaman & Nicobar (Port Blair)
3. Goa, Daman and Diu (Panaji)
4. Tamil Nadu (Kanchipuram)
5. Orissa (Satpada)
6. Delhi (Palam Viillage)
7. Gujarat (Konark)

Funds were released to the following States during the current financial year :—

1. Punjab (Jullundur)
2. West Bengal (Darjeeling)
3. Pondicherry (Pondicherry)
4. Jammu and Kashmir (Pahalgam)
5. Kerala (Quilon and Trivandrum)
6. Andhra Pradesh (Hyderabad)
7. Orissa (Konark)
8. Maharashtra (Shegaon)

#### Visa Restrictions for visit to Thailand

1673. SHRI V.S. KRISHNA IYER : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Indians have to obtain Visa to visit Thailand as tourist ;

(b) if so, when this Visa restriction was imposed ; and

(c) whether Thai Government is being requested to exempt Indian tourists visiting Thailand ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : (a) Yes, Sir.

(b) Since March, 1986.

(c) No, Sir. There is no proposal to request the Thai Government to exempt Indian tourists from visa requirement.

#### Demonstration near Indian Consulate in New York

1674. SHRI G. BHOOPATHY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware that many people demonstrated near the Indian Consulate in New York expressing support for the sale of AWACS to Pakistan ;

(b) if so, whether some extremists were also among the demonstrators ; and

(c) whether any action has been taken by Government of India in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALERIO) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The Consulate General of India, New York took adequate precautionary measures in consultation with the local authorities.

Our concern on the possible sale of AWACS has been conveyed to the American Government more than once.

#### Talks with Pakistan and Bangladesh Foreign Ministers

1675. SHRI G. BHOOPATHY :

SHRI BHATTAM SRI RAMA MURTHY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether during his visit to Kathmandu for the inauguration of SAARC Secretariate, he held talks with the Foreign Ministers of Pakistan and Bangladesh regarding normalisation of relations between India and those countries ; and

(b) if so, the outcome thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI NARAYAN DATT TIWARI) : (a) and (b). «During my visit to Kathmandu for the inauguration of the SAARC Secretariate from January 15 to 18, 1987 I met the Foreign Ministers of Pakistan and Bangladesh, as well as the Foreign Ministers of the other SAARC countries. During these talks, there was a general exchange of Views regarding bilateral relations.

#### Unilateral Restrictions on Textile Imports by USA

1676. SHRIMATI BASAVA RAJESWARI :

DR. B.L. SHAILESH :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Textile Surveillance Board in Geneva heard a complaint filed by India against the United States for imposing unilateral restrictions on textile imports from India ;

(b) if so, the outcome thereof and to what extent the United States has agreed to abide by the decisions ;

(c) whether the United States imposed restrictions on five categories of garments of "market disruption" ;

(d) whether Union Governments have taken up this issue with the US authorities directly ; and

(e) the results achieved ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) to (e). The United States had imposed unilateral restraints on five categories namely 641

(Man-made fibre blouses), 369-S (Cotton shop towels), 642 (Man-made fibre skirts), 333 (Cotton suit-type coats) and category 640 (Man-made fibre shirts) under the Indo-US bilateral textile agreement between the two countries. India had lodged a complaint against the unilateral restraints on the first three categories namely categories 641, 369-S and 642 after due consultation which did not result in any agreement. Further consultations were held between the representatives of the Government of India and the Government of USA on the basis of which a mutually agreed settlement on the above five categories could be worked out. As per this agreement the US Government withdraw the quota restraint on category 333 and also gave satisfactory quota levels for the other four categories. The TSB was informed about the agreement reached on the above categories.

#### Allocation by Planning Commission for Modernisation of NTC Mills

1677. SHRIMATI BASAVA RAJESWARI : Will the Minister of TEXTILES be pleased to state :

(a) whether the modernisation programme of mills under the National Textile Corporation will suffer a sharp set back if the Planning Commission does not increase the Plan outlay ;

(b) the Plan allocation made by the Planning Commission for the NTC modernisation programme ;

(c) the main reasons for reducing the outlay by the Planning Commission ; and

(d) the measures being taken to improve the performance of NTC mill in the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) to (c). National Textile Corporation had estimated a requirement of Rs. 302 crores for modernisation of nationalised mills (excluding Swadeshi Group of Mills) during Seventh Plan period. However, considering the